

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / M.A / R.A / CP NO. 1460 OF 2004

Applicant/s A.K. Saha Respds. U.D.I. & Ors

Advocate for Applicant/s Sri V. Budhwar Advocate for Respondent/s Sri A. H. Mishra

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>24</u>
<u>21.12.2009</u> No sitting, Adjourned to 10.02.2010 <u>Note of Registry</u> OA was dismissed in default on 03/10/07 Misc. Restoration Application No 2335/07 is pending. <u>5/2/10</u>	<u>At. 10.02.10</u> Counsel for applicant has sent illness slip. Sri D. N. Mishra, counsel for respondents is present. Matter pertains to the year 2004. Court is reluctant to adjourn such old cases. It appears that the applicant is not interested in prosecuting the matter. OA is accordingly dismissed in default and for want of prosecution. <u>M. Guntam</u> (Mrs. M. Guntam) AM <u>Q</u>	

Contd. On Sheet No. _____